## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## **ORDERS OF THE BENCH**

## 21.07.2011

OA No. 291/2011

Mr. Amit Mathur, Counsel for applicants.

Heard learned counsel for the applicants.

Feeling aggrieved by the action of the respondents whereby the respondents had denied two advance increment after qualifying the B.Sc. Nursing Degree, the applicants have preferred this OA. In this regard, the applicants have also filed representation dated 23.03.2011 (Annexure A/6) before the respondents, which is still pending for consideration.

Learned counsel for the applicants submits that the applicants' case is required to be considered in view of Para No. 160 (1) ((iii) of IREM.

Considering the submission made by the learned counsel for the applicant and upon perusal of Para 160 (1) (iii) of IREM, we deemed it proper to direct the respondents to consider the representation dated 23.03.2011 (Annexure A/6) and pass necessary order as per law. The applicants are at liberty to file substantive OA, if any adverse order is passed on their representation.

With these observations, the OA is disposed of accordingly.

(ANIL KUMAR) MEMBER (A)

(Justice K.S. Rathore) MEMBER (J)

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